



2026:AHC:32256

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2158 of 2026

Ramesh Chandra Mishra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sr. Advocate, Ved Prakash Tripathi
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri R.K. Ojha, learned Senior Advocate assisted by Sri Ved Prakash Tripathi, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that in the Collectorate, District Prayagraj, there are 7 posts of Administrative Officer, 1 post of Senior Administrative Officer and 1 post of Chief Administrative Officer. According to the writ petitioner, though he was initially appointed on the post of Junior Assistant on 07.10.1989, however at present, he has been accorded promotion on the post of Administrative Officer in Collectorate at Prayagraj on 29.05.2023. The next post for which the writ petitioner seeks promotion is the post of Senior Administrative Officer/ Chief Administrative Officer. According to the writ petitioner, seniority list is to be prepared as per the provisions contained under U.P. Government Servant Seniority Rules 1991 and the promotion exercise is to be accorded as per the Uttar Pradesh Departmental Ministerial Cadre Service Rule 2014, as well as the Government Orders so issued from time to time.

3. The grievance of the writ petitioner is that though there are various posts lying vacant and the writ petitioner is fully eligible and qualified and he is working in a higher position in the seniority list, but till date promotion exercise has not been undertaken.

4. Prayer in the present writ petition is for consideration of the claim of writ petitioner for promotion on the post of Senior Administrative Officer/ Chief Administrative Officer.

5. Sri Gaurav Singh, learned Standing Counsel on the other hand submits that the Seniority List of Administrative Officers stood prepared on 24.04.2020 and according to him, the claim of the writ petitioner for promotion from Administrative Officer to Senior Administrative Officer/Chief Administrative Officer shall be considered within a short period.

6. Considering the submissions so made across the Bar, bearing in mind the aforesaid fact situation, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, Board of Revenue, U.P. Lucknow by 27.02.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order bearing in mind the seniority, suitability and admissibility.

February 13, 2026

N.S.Rathour

(Vikas Budhwar,J.)